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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3269/2014 & CM No.19128/2017

R K KAPOOR, ADVOCATE

..... Petitioner

Through: Mr. A.J. Bhambhani, Sr. Adv. (Amicus

Curiae) with Ms. Lakshita Sethi, Advocate.

## versus

THE HIGH COURT OF DELHI & ORS. ..... Respondents

Through: Mr.Rajeshekhar Rao and Mr.Chaitanya Puri, Advocates for High

Court of Delhi.

Mr. Naushad Ahmed Khan, ASC and Mr. Zahid Hanief, Advocate for GNCTD.

Mr.Anurag Ahluwalia, CGSC and Mr.Abhigyan Siddhant, Advocate for UOI.
Mr.Rajiv Bansal, Sr. Adv. with Ms.Shahna Farah and Ms.Vidhi Gupta, Advocates for

DDA.

Mr.Anil Grover, Standing Counsel and Mr.Jitendra Kumar Tripathi, Advocate for NDMC with Mr.P.K. Sanna, AE, PWD.

## **CORAM:**

## HON'BLE MR. JUSTICE G.S.SISTANI HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL ORDER 01.03.2018

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At page 2 of order dated 12.01.2018, the order would be read as under:-

"(i) Mr. A.J. Bhambhani, Senior Advocate and Amicus Curiae appointed in the matter has expressed the urgency and need for Integrated Complex for children in conflict with law at Narela.





Mr. Khan, counsel for the GNCTD seeks a short adjournment to enable him to file an affidavit in compliance to the order dated 12.01.2018.

We hope that Finance Department will consider the request for allocation of funds expeditiously and PWD would provide timeline for completion of the project.

Affidavit would be filed by the Finance Department and PWD Department.

Mr.Rao, counsel appearing on behalf of the Delhi High Court submits that since there has been increase in FAR in the Tis Hazari Complex, fresh plans are being drawn.

List on 22.03.2018.

Dasti under the signature of Court Master.

G.S.SISTANI, J

SANGITA DHINGRA SEHGAL, J

MARCH 01, 2018 afa

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